

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 670
(TO BE ANSWERED ON THE 29th July 2024)

**RUNWAY END SAFETY AREA (RESA) OF THE CALICUT
INTERNATIONAL AIRPORT**

670. SHRI HARIS BEERAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has any plan to re-start the operation of wide-bodied aircrafts from the Calicut International Airport, if so, the details thereof;
- (b) whether the expansion of the Runway End Safety Area (RESA) of the Calicut International Airport is completed; and
- (c) whether the State Government has completed the land acquisition for the RESA expansion on both sides of the runway at the Airport?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a): A Committee of aviation experts was constituted by the Ministry of Civil Aviation, to oversee the implementation of the recommendations made in the investigation report of the Aircraft Accident Investigation Bureau (AAIB) on the accident at Calicut airport. The Committee after detailed deliberations and consultation with the experts concluded that Narrow Body (Code C) aircraft operations may continue at Calicut airport with mitigating measures and recommended that Wide Body (Code D & Code E) aircraft operations may remain suspended till such time that all recommendations including additional recommendations made by the committee along with mitigation measures for safe Narrow Body aircraft operations are put in place.

Committee had recommended to provide for Runway End Safety Area (RESA) for undershoots and overruns at both the ends of the runway at Calicut airport. In line with the recommendations of the committee, the Airports Authority of India (AAI) projected a land requirement of 14.5 acre to the State Government of Kerala to provide for RESA of 240m at both the ends of the runway at Calicut airport.

(b) & (c): The State Government has handed over 12.54 acre land to AAI on 19.10.2023. AAI has accorded Administrative Approval and Expenditure Sanction for Rs.484.57 crore (including GST) for development of RESA. The work has been awarded on 19.02.2024 and the Environmental Clearance for the work has been

issued by the State Government of Kerala on 11.07.2024.
